

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

O.A.820 of 1997

Present: Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman.
Hon'ble Mr. M.S. Mukherjee, Administrative Member.

SRI ASHOK KARMAKAR, S/o. Late Ranjit
Karmakar (Gate Keeper under P.W.I.,
Nabadwipdham), PO: Nabadwip, Teghariapara,
District: Nadia

....Applicant.

-Versus-

1. Union of India- represented by the General Manager, Eastern Rly, 17, Netaji Subhas Road, Calcutta-1.
2. The Divl. Railway Manager, E.Rly, Howrah.
3. The Sr. Divl. Personnel Officer, E.Rly, Howrah.
4. The Sr. Divl. Engineer, E.Rly., Howrah.
5. The Asstt. Engineer, E.Rly, Howrah.
6. P.W.I., E.Rly, Nabadwipdham.
7. B.K. Kundu, Head Clerk, I.O.W., Nabadwipdham.

...Respondents.

For the petitioner: Mr. A.K. Bairagi, counsel.
For the respondents: Mr. P.K. Arora, counsel.

Heard on: 18.8.97.

Ordered on: 18.8.97.

O R D E R

A.K. Chatterjee, V.C.

The petitioner, who is working as ^a Gate Keeper in the office of the P.W.I., Nabadwipdham, E.Rly., has brought this

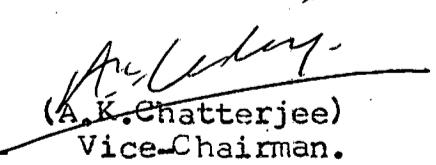
application for correction of his date of birth in the service record from 25.6.43 to 9.1.54. According to the petitioner, the date of birth was initially recorded as per School Leaving Certificate as on 9.1.54 which was subsequently changed as 25.6.43. He has made representation on 1.2.96 before the Sr.D.P.O., E.Rly, respondent no.3 herein for correction of his date of birth. Respondent no.6 herein also informed the applicant that as per R.M.E. rule, the date of birth in service record would continue till decision from the Sr.D.P.O. ^{E.1971} Howrah.

Hearing the 1d.counsel for the parties and on perusal of the application and the annexures, we dispose of the application at this stage with a direction upon the respondents, particularly the respondent no.6 herein, to dispose of the representations made by this applicant at Annexures "E" and "G" at pages 16 and 18 of this application within two months from the date of communication of this Order and in case it is turned down, to pass a speaking order which will be communicated to the petitioner immediately.

Order passed this day shall be communicated by the and petitioner/ ~~strongly~~ ^{and} with a copy of the application and the annexures be served on all the respondents, if not already served.

Certified copy of this Order be given to the 1d.counsel for the parties within 2 days.


(M. S. Mukherjee)
Member (A)


(A. K. Chatterjee)
Vice-Chairman.